

**EXPLANATION TO  
THE NOTIFICATION DATED 27.6.2022  
ON  
MONTHLY ESCALATION RATES FOR IMPORTED COAL**

In pursuance of Clause 5.6 (vi) of Ministry of Power (MOP) Notification dated 19.01.2005, as amended from time to time, on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, the Central Electricity Regulatory Commission (CERC) notifies various escalation rates including the escalation rate for imported coal, every six months, for the purpose of payment.

2. The MOP, vide its letter dated 13<sup>th</sup> April 2022, has highlighted the need for notification of escalation rate for imported coal for payment on monthly basis, to avoid the lag in the notification of escalation rate with reference to actual variation in the price of imported coal. Relevant extract from the communication from the Ministry of Power is as under:

*“After careful consideration, Government have decided that the escalation index for imported coal may be notified on a monthly basis by CERC, in addition to the present six-monthly escalation index. In existing PPAs where the generating company and the procurer agree, they can use the monthly index. For future PPAs, Government proposes to make provisions in the bidding guidelines and bidding document for use of the monthly Escalation index for imported coal. The present practice of notifying escalation rates every six months, in addition to notification on monthly basis, should also be continued, to be used by sellers and procurers, in the context of concluded PPAs.”*

3. In view of the above, the Commission issued an Order in Petition no. 7/SM/2022 dated 6.6.2022 specifying the methodology for computing the escalation rates for imported coal for payment on monthly basis.

4. As per the specified methodology, the escalation rates for imported coal for payment on monthly basis have been computed for the present notification as under:

(a) The following escalation rates have been notified

(i) escalation rate for imported coal;

(ii) escalation rate for transportation of imported coal; and

(iii) escalation rate for inland handling of imported coal

(b) The data on price/price indices and its composition used for computing the escalation rates notified on six monthly basis has been used for computing the escalation rates notified on monthly basis. The escalation rates on monthly basis have been computed based on the latest available two months' data.

(c) The escalation rates notified on monthly basis have been computed using the following formula:

$$\{(Current\ month\ price\ index - Previous\ month\ price\ index) / Previous\ month\ price\ index\} \times 100$$

## 5. Monthly Escalation Rates for Payment

### 5.1 Escalation Rate for Imported Coal

The escalation rate for imported coal for payment has been computed based on price of South African Coal, Australian Coal and Indonesian Coal for the period from April 2022 to May 2022 as under:

<b>Table-1: ESCALATION RATE FOR IMPORTED COAL</b>		
<b>Component Index</b>	<b>Data Series</b>	<b>Monthly Escalation Rate</b>
Composite series using weight of 25% to API4 (Price of South African Coal), 25% to GlobalCOAL (Price of Australian Coal), 25% to Argus ICI 3 (Price of Indonesian Coal) and 25% to Platts CI (Price of Indonesian Coal).	Weekly/Daily data from April 2022 to May 2022	10.64%

The monthly escalation rate computed in the above table (**10.64%**) is notified as escalation rate for imported coal for payment.

### 5.2 Escalation Rate for Transportation of Imported Coal

The escalation rate for transportation of imported coal for payment has been computed based on the price of LSFO published by Clarksons Research for the period from April 2022 to May 2022 as under:

<b>Table-2: ESCALATION RATE FOR TRANSPORTATION OF IMPORTED COAL</b>		
<b>Component Index</b>	<b>Data Series</b>	<b>Monthly Escalation Rate</b>
Singapore Bunker Price (VLSFO price, basis maximum sulphur content of 0.5%) (\$/t)	Weekly data from April 2022 to May 2022	6.80%

The monthly escalation rate computed in the above table (**6.80%**) is notified as escalation rate for transportation of imported coal for payment.

### 5.3 Escalation Rate for Inland Handling of Imported Coal

The escalation rate for inland handling of imported coal has been computed based on the data on WPI-All commodities and CPI-IW for the period from February, 2022 to March, 2022. A composite index, based on WPI with 60% weight and CPI-IW with 40% weight, has first been developed, which then has been used for computing the escalation rate. The data on WPI and CPI-IW has been taken from the website of Ministry of Commerce & Industry and Labour Bureau, respectively. The escalation rate for inland handling of imported coal has been computed as under:

<b>Table 3: ESCALATION RATE FOR INLAND HANDLING OF IMPORTED COAL</b>			
<b>Period</b>	<b>WPI (Base 2011-12=100)</b>	<b>CPI-IW (Base 2016=100)</b>	<b>Composite Index*</b>
Feb-22	145.3	125.0	137.2
Mar-22	148.9	126.0	139.7
<b>Monthly Inflation</b>			<b>1.87%</b>

\*Composite index with weight of 60% to WPI and 40% to CPI-IW.

The monthly inflation computed in the above table (**1.87%**) is notified as escalation rate for inland handling of imported coal for payment.

6. The data series for API4, Global Coal Index, Argus ICI3, Platts CI, and Singapore VLSFO Bunker Fuel Price Index have been analysed by CERC. The data is not made available for public dissemination since it is paid for and is sourced on a single user subscription.

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